

Date | Office Report |

Orders

PT- 13-4-98

As no D.B. is available the matter is adjourned to 27/04/98

NO
for Dy Registrar

Dated - 27-4-98 (20)

None for the applicant. M.V.S. Masurkar for the respondents.

On the request of respondents' counsel time extended to file reply by 10.7.98.


(P.P. Sawant)
M(A)


(R.G. Vaidyanathan)
V/C

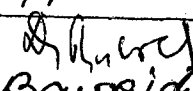
21) 10.7.1998.

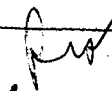
Applicant and his counsel absent. Shri V.S. Masurkar, counsel for the respondents.

Since the applicant is absent the application is liable to be dismissed for non-prosecution. In addition to this, the learned counsel for the respondents brings to our notice that the applicant has already been taken on duty. Therefore, the O.A. does not survive. He also produced a letter dated 24.3.1998 by the applicant addressed to the Respondents stating that he is going to withdraw the case, namely, the present O.A.

In view of the above circumstances, the application is dismissed. No costs.

Order/Judgement despatched to Applicant/Respondent (s) on 17/07/98


(D.S. Bawdekar)
M(A)


(R.G. Vaidyanathan)
V/C

21/07/98